

**प्रधान मंत्री सहायता कोष**

१५५४. श्री यादव : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या 'लोक-नृत्यों की रामायण' के लिये प्रधान मंत्री के सहायता कोष से कुछ राशि दी गई थी; और

(ख) यदि हां, तो कुल कितनी राशि दी गई ?

प्रधान मंत्री तथा बौद्धिक-कार्य मंत्री (श्री जवाहरलाल नेहरू) : (क) और (ख). नई दिल्ली के भारती कला केंद्र को रामलीला नृत्य-नाट्य (बैले) का प्रदर्शन करने के लिये, "प्रधान मंत्री कोष—लोक कला उत्थान" (प्राइम मिनिस्टर्स फंड—प्रोमोशन आफ फोक आर्ट) से (प्रधान मंत्री राष्ट्रीय सहायता कोष से नहीं) ५०,००० रुपये की राशि दी गई थी। यह रकम अगस्त, १९५७ और जुलाई, १९५८ में पच्चीस-पच्चीस हजार रुपयों की दो किस्तों में दी गई थी।

**Cost Structure of Industries**

1545. { Shri Ram Krishan:  
Shri Bimal Ghose:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that Government are considering a proposal to appoint study groups for looking into the cost structure of some important industries in the country; and

(b) if so, the number of groups appointed with the names of important industries?

**The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):**

(a) and (b). Yes, Sir. The Government are thinking of appointing three or four Study Groups for looking into the cost structure of some important industries in India. The details are being worked out in consultation with the Planning Commission.

**RE. MOTIONS FOR ADJOURNMENT**

**U.S.-PAKISTAN DEFENCE PACT**

**Shri Hem Barua (Gauhati):** May I make a humble submission? About my adjournment motion, you were pleased to say that it was a continuing matter. I fail to understand how it could be a continuing matter. My adjournment motion is about the molestation... (Interruptions). It is a new phenomenon. It is not a continuing matter. At the same time they have trespassed into our territory and that is also a new phenomenon. They have looted our property. That is a new phenomenon. These are not continuing matters. Firing only is the continuing matter. If you had given your ruling in that matter in that way, I would have possibly understood it. But here I cannot understand how this matter can be brushed aside as a continuing matter.

**Mr. Speaker:** The trouble in the border is assuming various shapes and forms. Today he may bring one gun and tomorrow another gun. Likewise, there is molestation and all the other things. We have been discussing this matter from time to time. The hon. Member will have opportunities. Let him gather all the other facts also and place this serious matter at the time of the General Discussion. He may have an opportunity. Almost every day we will have an adjournment motion and see that this Government goes out of office for this incident, one after the other. I am not going to allow the time of the House to be spent like this. Of course these are all matters which are being taken notice of. I have disallowed it; I am not going to oblige the hon. Member by admitting this adjournment motion... (Interruptions).

**Shri Hem Barua:** Sir, you were pleased to let me collect and gather enough of materials. I have all the material ready at this moment.

**Mr. Speaker:** But adjournment motion is not the proper remedy. He may choose other remedies.

**Shrimati Renu Chakravartty (Basirhat):** Sir, I had sent in an adjournment motion on the U.S. defence pact with Pakistan. I do not want it to be considered as an adjournment motion which wants to censure the Government. Obviously, it cannot be so but it is of sufficient importance for the House to adjourn to discuss this matter. As you know various assurances were given by the Deputy Minister about the interpretation on the question as to the application of the Baghdad Pact and the use of arms received under the Baghdad Pact and so on. Now, the U.S.A. is not only giving arms aid but military aid to any type of aggression that may take place. Therefore, it is a very serious thing and this House must take cognisance.... (*Interruptions*).

**Shri Raghunath Singh (Varanasi):** My calling attention notice relates to this.

**Mr. Speaker:** I have disallowed the adjournment motion on this account. There is no responsibility on the part of this Government and after 1947, after the establishment of a democratic republic form of Government, it will be treated as a censure against the Government. The other opportunities are open to the hon. Members if they are anxious.

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** Sir, if I may say, with respect, the question of adjournment motion hardly arises. But quite apart from that, I would beg of you to permit me to make a brief statement on this subject..... (*Interruptions*).

**Shrimati Renu Chakravartty:** I will even withdraw my adjournment motion immediately if the hon. Prime Minister makes that statement.

**Shri Raghunath Singh:** There is a calling attention notice on the same point.

**Mr. Speaker:** Is he prepared to make the statement now?

**Shri Jawaharlal Nehru:** Yes, Sir.

I can well understand the concern of Members about this news about the culmination of these long series of talks in the signing of a new military pact between the United States of America and the Pakistan Government. This matter has been before us in various forms in the last few weeks or more. In fact, it was as a result of the revolution in Iraq in July last that this question arose before the countries of the Baghdad Pact. They saw that the Baghdad pact had been dealt a mortal blow by Baghdad going out of it and hence they had meetings, I believe, in London. Then, soon after, certain provisional or other decisions were taken to have bilateral pacts to replace in effect the Baghdad pact which, though continuing in form, had lost substance. We were concerned naturally and we followed these proceedings in so far as we could. We were not in, of course. On many occasions we have expressed our concern about it to the United States Government because new accounts were appearing in the world's Press about this and on many occasions we were assured that this was merely some past commitment being carried on and there was no question of any special or additional military aid and certainly it was not aimed against India and it was confined to the previous purpose of the Baghdad pact. So far as we were concerned, we were not enamoured of the Baghdad pact at any time. In fact we did not like any military pact, more especially, such as concerned us or concerned our safety. We did not like it. But anyhow, we were given this assurance that this was a repetition of some old commitment and nothing new and the nature of it would not change even in the bilateral pact. That has been the position. I have stated that—as the hon. lady Member stated just now—about these assurances.

Now, a reference has been made to this pact in this morning's papers. We have not seen the full text of it. It is possible that the text may be made public because I think—it is said—that it would be registered at

*Adjournment*

the United Nations; if it is so, then it would be made public and if it is made public, we shall examine it and if the House so desires, I can place a copy on the Table of the House.

But I should like to add that last evening the Ambassador of the United States visited our Foreign Office—not me but the Foreign Secretary—presumably after the signature of this bilateral treaty at Ankara and he told the Foreign Secretary, he repeated in fact, what he had said previously that this was not anything special or additional, this was an old commitment about military aid, etc. and he specially repeated that this was governed by the Congressional resolution which is often called the Eisenhower Doctrine. That is to say, that it only applied to communist aggression and to none other.

Now, I am, as I said, repeating what they have said. I do not personally think that any kind of aggression is likely to be prevented or any security to be added to by such pacts. That is my personal view. But, anyhow, this is the assurance he gave last evening.

This morning's newspapers state that the Foreign Secretary of the Pakistan Government has put a different interpretation to it (*Interruption*). There is apparently a conflict between the interpretation put by the United States Government and the Pakistan Government. We propose to point this out to the United States Government or their representatives and to enquire which is the correct interpretation; in fact, find out what the facts are as far as we can. That is all we can do, Sir, at this stage. But I thought it would be desirable for me to place these facts before the House.

**Shri Hem Barua:** May I know whether the U.S. Ambassador who met our Foreign Secretary last evening gave us a categorical assurance to the effect that these commitments would not be utilised against India?

**Shri Jawaharlal Nehru:** I have said, Sir, what I had to say.

## RE: ALLEGED LEAKAGE OF BUDGET PAPER

**Mr. Speaker:** Papers to be laid on the Table.

**Shri S. M. Banerjee (Kanpur):** Sir, I have submitted an adjournment motion.

**Mr. Speaker:** I have not looked into it. I will look into it and bring it up on Monday if necessary.

**Shri S. M. Banerjee:** Sir, I have to fight my election petition case, and I am going away. This is a very serious matter, Sir, leakage of budget papers. I have sent you photostat copy of a letter also.

**Mr. Speaker:** No hon. Member on account of his own case elsewhere ought to hustle this House. Hon. Member gave me a notice saying that there has been leakage of budget information, budget papers. He also supplied photostat copy of some letter wherein it is said that these matters are already known to the writer and therefore they must take care. Just as I was entering the House I got it. I have to look into it and see whether I should bring it up, whether there is a breach of privilege and what exactly this House can do. I only say that we will wait till Monday. Had we been sitting tomorrow I would have brought it up tomorrow if possible. Hon. Member must get his case adjourned. I cannot oblige him by allowing him to raise an issue here without knowing what exactly it is. I cannot allow the time of the House to be taken away like this. Therefore, this matter will stand over till Monday. Hon. Member must make his own arrangements or ask some other person to take it up.

**Shri S. M. Banerjee:** Then it should be fixed for Tuesday, Sir, because I will not be here on Monday.

**Mr. Speaker:** All right. I have no objection.